

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CA(CAA)-106(ND)/2018

IN THE MATTER OF:

M/s Dalmia Sugar Ventures Ltd.

Vs.

Tijori Capital Pvt. Ltd.

SECTION

Under Section 230-232

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

For the Respondent

....PETITIONER

... RESPONDENT

Order delivered on 16.07.2018

: Mr. Rajeev Kumar, Advocate

:

ORDER

Learned counsel for the petitioner is present. Pursuant to the compliance vide order dated 13.06.2018 for filing the certificate from the Chartered Accountant of the respective applicant Companies as represented by learned counsel for the applicant vide diary No. 7525 dated 13.07.2018 and subject to clarification if any order is reserved.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar



(R. VARADHARAJAN)
MEMBER (JUDICIAL)